

Central Administrative Tribunal, Lucknow Bench, Lucknow.

CCP No. 79/2005 in O.A. No. O.A. No.572/1996

This the 23rd day of July, 2008

Hon'ble Shri A.K.Gaur, Member (J)  
Hon'ble Dr. A.K.Mishra, Member (A)

Asha Lata Tripathi w/o late Sri Pragyankar Tripathi, aged abot years r/o C-1/61-A,  
Shakti Nagar, Faizabad Road, Lucknow

Applicant

By Advocate: None

Versus

1. Sri V.N. Mathur son of not known to petitioner age not know to petitioner  
General Manager, Northern Railway, Delhi.
2. R.K.Gupta son of not known to petitioner age not known to petitioner  
Divisional Railway Manager, N.R., Lucknow.
3. Janardan Singh son of not known to petitioner aged not known to petitioner ,  
Divisional Personnel Officer, NR, Lucknow.


Respondents

By Advocate: Sri Praveen Kumar for Sri Anil Srivastava

ORDER (ORAL)

By Hon'ble Sri A.K. Gaur, Member (J)

Against the order of this Tribunal, Writ Petition No. 613/2006 (S/B) has been filed before the Hon'ble High Court. During the pendency of the writ petition, the respondents have released the amount of arrears vide order dated 24.4.2007 <sup>and the</sup> ~~the~~ pay of the applicant was raised to Rs. 2120/- w.e.f. 1.8.91 to 31.7.92. Learned counsel for applicant admitted that arrears of pay has already been given to him. In view of the above assertion, we find no merit in the contempt petition and we are satisfied that no willful disobedience of the order of this Tribunal has been done by the respondents. CCP is accordingly dismissed. Notices are discharged.

  
Member (A)

  
Member (J)

HLS/-